

3.7.1990.

Present: Shri D.C. Vohra, Counsel for the applicant.  
None for the respondents.

None present for the respondents although dasti service is complete. List on 6.8.1990.

2. The interim order passed on 19.6.1990 to continue till then.

Date  
(J.P. SHARMA)  
MEMBER (A)

Done  
(B.C. MATHUR)  
VICE CHAIRMAN (A)

Reply not filed.

Re  
1/8

6.8.90.

Present: Shri D.C. Vohra, Counsel for the applicant.  
Shri P.H. Ramchandani, Counsel for respondents.

Dr. Vohra mentioned that the applicant has in the meantime been promoted as Consultant and as such the relief has already been granted to him. He, however, states that the promotion has given late and the applicant should at least be allowed the stamp duty paid by him and some comments made against the respondents for delayed justice in this case.

Since the relief has already been granted in this case, no further action is necessary. The application is disposed of accordingly. There will be no order as to costs.

( S.R. SAGAR )  
MEMBER (J)

( B.C. MATHUR )  
VICE CHAIRMAN (A)